

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No.101 of 2021 (SZ)**

C.R. Vijayakumar  
S/o. M.C.Ranganathan,  
No.223/1, Bajanai Koil Street,  
Unamancheri, Chennai

...Applicant

Vs

The Member Secretary,  
State Environment Impact Assessment Authority,  
3 rd Floor, Panagal Maligai,  
No.1, Jeenis Road, Saidapet,  
Chennai and Ors.

...Respondents

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**Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

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**REPORT FILED ON BEHALF OF THE 2<sup>ND</sup> RESPONDENT  
TAMIL NADU POLLUTION CONTROL BOARD.**

I, , S. Ragupathi, S/o. Sanganan, Hindu, aged about 58 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai – 32, and filing this Report on behalf of the Respondents Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that, there are two quarries operated by the unit of M/s. Aravind Stone Quarry at. 275/2A,2B,2C1,2C2A,2C2B, 2C2C,2D1,3,4,5,277/3 and another at S.F.No. 324/1,324/2, 326/2A, 326/2B Oonamancheri Village, Vandalur Taluk, Chengalpattu District. The details of each stone quarry is submitted as follows:

3. It is respectfully submitted that the said unit of M/s. Aravind Stone Quarry, S.F.No. 275/2A,2B,2C1,2C2A,2C2B,2C2C,2D1,3,4,5,277/3, Oonamancheri Village, Vandalur Taluk, Chengalpattu District has obtained Environmental Clearance (EC) dated: 03.10.2018 from the District Level

TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY  
CHENNAI - 600 032

  
30/11/22  
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TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY

Environment Impact Authority, Kancheepuram District for the period of five years vide Lr.No.DEIAA-DIA/TN/MIN/1303/Q2/2017-KPM, EC.No.25-2018 dated 03.10.2018 to carry out mining in an extent of 1.10.50 Hectares for an approved quantity of Rough stone -1,54,190 cubic meter and Gravel-27594 Cubic meter. Further, the unit has executed quarry lease agreement with District Collector, Kancheepuram District dated 08.11.2018 valid up to 07.11.2023 (Five years) for carrying out mining of rough stone -1, 54,190 cubic meter and gravel-27594 Cubic meter respectively.

Subsequently, the said unit has obtained consent to operate under the Water(P&CP) Act, 1974 and the Air (P&CP) Act,1981 from the TNPC Board vide proceedings No..F.2037MMN/RS/ DEE/ TNPCB /MMN/W&A/2018 dated 30.11.2018 valid up to 31.03.2023 for quarrying of rough stones – 154190 Cubic meters for 5 years and Gravel -27594 Cubic meter for 5 years.

4. It is respectfully submitted that the another unit of M/s. Aravind Stone Quarry, S.F.No. 324/1,324/2,326/2A,326/2B, Oonamancheri Village, Vandalur Taluk, Chengalpattu District has got the Environmental Clearance (EC) dated: 03.10.2018 from the District Level Environment Impact Authority, Kancheepuram District for the period of five years vide Lr.No.DEIAA-DIA/TN/MIN/1302/Q2/2017-KPM EC.No.24-2018 dated 03.10.2018 to carry out mining in an extent of 0.95.50 for an approved quantity of rough stone – 33490 Cubic meter and Gravel- 16848 Cubic meter. Further, the unit has executed quarry lease agreement with District Collector, Kancheepuram District dated 08.11.2018 valid up to 07.11.2023 (five years) for carrying out mining of Rough stone – 33490 Cubic meter and Gravel- 16848 Cubic meter respectively.

Subsequently, the said unit has obtained consent to operate under the Water and Air Acts from the TNPC Board vide proceedings No.F.2038MMN/RS/DEE/TNPCB/MMN/W&A/2018 dated 30.11.2018 valid up to 31.03.2023 for Quarrying of rough stones – 33490 Cubic meters for 5 years and gravel -16848 Cubic meter for 5 years.

5. It is respectfully that the Hon'ble NGT(SZ) in its order dated 20.09.2021, directed inter alia as follows:



JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
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*“Para 4:- Quite unfortunately, this report is also very vague and evasive. They did not mention anything about the compliance or non-compliance of the conditions issued in the Environmental Clearance (EC) or Consent given by the Board. They have not mentioned as to whether any of the conditions imposed have been violated and if so, what is the nature of action taken as well. They did not also mention as to whether any pollution has been caused on account of operating the unit as well.*

*Para 5:- When this was pointed out, the learned counsel appearing for the Pollution Control Board submitted that they will come with a detailed report incorporating all these aspects independently, apart from filing the report as a member of the committee.”*

6. It is respectfully submitted that , in pursuance to the said NGT orders, the respondent quarries were again inspected on 17.11.2022 by the TNPCB officials . During inspection the following observations were made:

- i. The unit of M/s. Aravind Stone Quarry has carried out mining of rough stone located at SF No. 275/2A, 2B, 2C1, 2C2A, 2C2B, 2C2C, 2D1, 3,4,5,277/3. The said quarry was not in operation during the time of inspection and also it was informed that there is no mining activity in the said quarry for the last two year.
- ii. Another unit of M/s. Aravind Stone Quarry has carried out mining of rough stone located at SF No. 324/1,324/2,326/2A, 326/2B. The said quarry was not in operation during the time of inspection and also it was informed that there is no mining activity in the said quarry for the last two year.
- iii. The above said quarries are located adjacent separated by two abandoned quarries.
- iv. The above said quarries and adjacent abandoned quarries were found stagnated with rain waters.

7. It is further submitted as per the orders of Hon'ble NGT regarding the calculation/arithmetic mistakes pointed out by the learned counsel appearing for

the 6<sup>th</sup> respondent - project proponent in arriving at the excess mining as well as quantum of compensation will be assessed based on the further Joint Committee Inspection Report and as per further report submitted by Department of Mines and Geology regarding calculation/arithmetic mistakes in arriving at the excess mining so as to revise the quantum of compensation.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

  
30/11/22  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI - 600 032.

**BEFORE ME**

**VERIFICATION**

I, , S. Ragupathi, S/o. Sanganan, working as Joint Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

  
30/11/22  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
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POLLUTION CONTROL BOARD.**

**Advocate for Respondent:TNPCB  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**Date:01.12.2022.**

**Date of hearing on:13.12.2022**

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